

been issued; remaining cases are under investigation. In Six cases offending goods worth Rs. 1.38 crores have been seized. In three cases the DGFT authority have been asked to cancel advance licences issued to the party. Pending adjudication/investigation, an amount of Rs. 3.69 crores has been realised.

**Khandesh Spinning and Weaving Mill, Jalgaon
(Maharashtra)**

5436. DR. ULHAS VASUDEO PATIL: Will the Minister of TEXTILES be pleased to state:

- (a) whether there is a proposal from employees and workers union to run the Khandesh Spinning and Weaving Mill, Jalgaon in Maharashtra on cooperative basis;
- (b) if so, whether the proposal is economically viable;
- (c) whether the Union Government have received any proposal from the State or Rashtrya Girmi Kamgar Union for financial assistance for rehabilitation of Khandesh Mill, Jalgaon;
- (d) Whether the Union Government are ready to provide share capital; and
- (e) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) and (b) As per information available, State Government of Maharashtra has received a proposal to run the Khandesh Spinning and Weaving Mill, Jalgaon in Maharashtra on cooperative basis. The subject matter pertains to the State Government.

(c) to (e) The Ministry of Textiles has also received a request on behalf of Shree Madhukarra Chaudhari, Chairman of the Mill's Workers Cooperative Society, in which it has been suggested that the Union Government may support the State Government with financial assistance so that the mill could be restarted.

The Union Government in the Ministry of Textiles does not provide share capital in such cases.

Head Office of Syndicate Bank

5437. SHRI H.G. RAMULU: Will Minister of FINANCE be pleased to state:

- (a) whether there is any proposal to shift the Head Office of the Syndicate Bank from Manipal to Bangalore; and
- (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) No, Sir.

- (b) Does not arise.

[*Translation*]

Board of Nationalised Banks

5438. SHRI HARIKEWAL PRASAD:
SHRI SURENDRA PRASAD YADAV
(JAHANABAD):

Will the Minister of FINANCE be pleased to state:

- (a) the bank-wise details of the tenure of boards of Nationalised Banks ended;
- (b) whether any board of nationalised bank is working on extended period and if so, the names of such banks; and
- (c) the number of Chairman of nationalised banks facing allegations and such allegations are being investigated by CBI?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) The Board of Directors of the nationalised banks, comprising whole time Directors and part time Directors are continuing entities and vacancies that arise are filled from time to time. At present there are eight vacancies of whole time Directors (i.e., Chairman and Managing Directors and Executive Directors). Besides, most of the part time Non-Official Directors have recently completed their tenure and are continuing in their positions pending appointment of successors in accordance with the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980. Action has been initiated for filling up the vacancies/appointment of successors.

(c) The information is being collected and will be laid on the Table of the House as soon as it is received.

[*English*]

Jewellery Showroom in Delhi

5439. SHRI A. GANESHAMURTHI: Will the Minister of COMMERCE be pleased to state:

- (a) whether the Minerals and Metal Trading Corporation Limited had planned the Jewellery showroom in Delhi, tank to store alcohol in Kandla and warehouse in Moscow and abandoned all of these after sinking huge funds;
- (b) if so, the amount involved therein;
- (c) whether the Government have taken any action against the Board Members; and
- (d) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) Sir, MMTC is planning to open a jewellery show room in Delhi. The proposal to acquire a tank in Kandla to store alcohol was abandoned since the proposal was not economically viable. The warehouse in Moscow in operation since January, 1995 was closed on 31.10.97 on the directions of the Governments.

(b) Hiring charges for the tank in Kandla amounted to Rs. 31 lakhs and lease rent for the warehouse in Moscow was Rs. 43.76 lakhs.

(c) and (d) These were commercial decisions. The Sale Purchase Committee (SPC) of MMTC had taken a decision on 30.4.1997 to de-hire the tank. As regards the warehouse in Moscow, the Government had on 7th August, 1997 decided to close MMTC's operations in Moscow after the STC subsidiary is established to avoid duplication of expenditure.

[Translation]

Use of Hindi

5440. SHRI RAMCHANDRA BAINDA:

SHRI ADITYANATH:

Will the Minister of FINANCE be pleased to state:

(a) whether the advertisement and application forms of nationalised Banks and other Government Undertakings as well as the renewal forms of LIC are published in English only;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government to publish advertisement materials and policy renewal forms in Hindi as well?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) Reserve Bank of India (RBI) has reported that advertisements and applications forms of nationalised banks are published in both languages i.e. Hindi and English. Life Insurance Corporation of India (LIC) has also informed that all advertisements for publicity are published in Hindi, English and regional languages and advertisements for vacancies are published in bilingual forms. However, advertisements for loss of policies being at the cost of policy holders are given in one language only i.e. Hindi or English or any regional language and renewal notices are sent in English or bilingual proforma.

(c) LIC has further reported that they have already sent bilingual proforma to all its zonal offices with a request to arrange for software and printing forms in bilingual format and also to arrange for training of the staff and officers who have not already undergone training.

[English]

Grant to Katihar Jute Mill

5441. SHRI TARIQ ANWAR: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have granted Rs. 5 crores to Katihar Jute Mill;

(b) whether this amount is meant for revival of this mill;

(c) if so, whether the Government have since released the amount; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) Ministry of Textiles have not granted Rs. 5 crores to Katihar Jute Mill.

(b) to (d) Do not arise.

Re-Organisation of Ministry

5442. SHRI VAIKO:

DR. SUGUNA KUMARI:

SHRI SURESH WARPUDKAR:

Will the Minister of COMMERCE be pleased to state:

(a) whether Confederation of Indian Industries (CII) has outlined a 4-point strategy for organisational restructuring of the Ministry;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) and (b) Yes, Sir. A multi point strategy for reorganisation and restructuring the Ministry of Commerce was made by the Confederation of Indian Industries. These involve a number of action points, such as outlining export and import strategies, building international networks, managing and leveraging International Trade Policy etc. to make India a powerful exporting nation.

(c) The present structure of the Ministry is constantly under review and is found to be flexible lending itself to optimal performance in the era of globalisation.

Outstanding Arrears

5443. DR. Y.S. RAJASEKHAR REDDY: Will the Minister of FINANCE be pleased to state:

(a) the amount of arrears outstanding against the Government of Andhra Pradesh;

(b) whether the Government of Andhra Pradesh has made any representation in this regard;

(c) if so, the details thereof; and

(d) the quantum of interest being paid by the State Government yearly on these arrears?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) Government of Andhra Pradesh has no arrear liability to Ministry of Finance.

(b) No, Sir.

(c) and (d) Do not arise.